Central Administrative Tribunal Principal Bench

CP No.679/2017 in OA No.3424/2016

New Delhi this the 24th day of August, 2018

Hon'ble Ms Nita Chowdhury, Member (A) Hon'ble Mr. S.N. Terdal, Member (J)

Ms. Santosh, D/o Sh. Veer Pal Singh, r/o L-756, Mangolpuri, New Delhi-83

- Applicant

(By Advocate: Mr. Ajesh Luthra)

Versus

- Dr. M.M. Kutty,
 Chief Secretary,
 Govt. of NCT of Delhi,
 5th Floor, Delhi Sachivalaya,
 New Delhi
- Sh. Ashish Chand Verma
 Chairman,
 Delhi Subordinate Services Selection Board,
 Govt. of NCT of Delhi, FC-18,
 Institutional Area, Karkardooma,
 Delhi-110092
- 3. Saumya Gupta,
 Director,
 Directorate of Education,
 (GNCT of Delhi)
 Old Secretariat, Delhi-54

- Respondents

(By Advocate: Ms. Neetu Mishra for Ms. Rashmi Chopra)

ORDER (ORAL)

Ms. Nita Chowdhury, Member (A):

At the outset, proxy counsel for the respondents has produced the order dated 02.08.2018 passed in compliance with the orders of this Tribunal in OA No. 3424/2016 and submitted that the order of this Tribunal have been complied with

- 2. However, Mr. Ajesh Luthra, learned counsel for the applicant, vehemently opposes the aforesaid order of the respondents and argues that the order passed does not, in fact, comply with the order of this Tribunal dated 11.08.2017 which reads as under:-
 - "3. With the consent of both the parties, the OA is also disposed of with a direction to the respondents to take a decision in view of the corrigendum No.DE.3(15)DR/E-III/Elective/2017/4366-71 dated 05.07.2017, passed by the Director of Education within a period of four weeks from the date of receipt of a certified copy of this order.
 - 4. Accordingly, the OA is disposed of. However the applicant is at liberty to agitate the same if any grievance arises in future in accordance with law."
- 3. Quite clearly, the aforesaid order of the respondents explains the reasoning with regard to the matter and the same has been passed in view of the corrigendum passed by the Director of Education.
- 4. In view of the above, there is a substantial compliance of the order of this Tribunal. Accordingly, the CP is closed. Notices are discharged. However, applicant is at liberty to question the order now passed by the respondents, if he is still aggrieved, in accordance with law. No costs.

(S.N. Terdal) Member (J) (Nita Chowdhury) Member (A)

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